

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT.JUSTICE P.V.ASHA

&

THE HONOURABLE MRS.JUSTICE SHIRCY.V

TUESDAY, THE 28TH DAY OF APRIL, 2020 /8TH VAISAKHA, 1942

W.P.(C). NO.9401 OF 2020

PETITIONER:

SUO MOTU

RESPONDENTS:

1. THE STATE OF KERALA,
REPRESENTED BY THE SECRETARY TO THE
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM 695001
2. THE SECRETARY,
HOME DEPARTMENT, GOVERNMENT OF KERALA.
3. THE STATE POLICE CHIEF,
POLICE HEAD QUARTERS, TRIVANDRUM.
4. THE UNION OF INDIA,
REPRESENTED BY THE SECRETARY,
MINISTRY OF HOME AFFAIRS,
GOVERNMENT OF INDIA, NEW DELHI.
- *5. THE SPECIAL SECRETARY,
SOCIAL JUSTICE DEPARTMENT,
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM PIN - 695001.
- *6. THE DIRECTOR,
WOMEN AND CHILD DEVELOPMENT DEPARTMENT,
GOVERNMENT OF KERALA, THIRUVANANTHAPURAM.

[ADDL. RESPONDENTS 5 AND 6 ARE SUO MOTU IMPLEADED AS PER ORDER DATED 6.4.2020]

BY SRI.RANJITH THAMPAN, ADDL. ADVOCATE GENERAL
BY SRI.P. NARAYANAN, SR. GOVERNMENT PLEADER
BY CENTRAL GOVERNMENT COUNSEL, SRI.SUVIN R.MENON

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 28/04/2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING: -

ORDER

Asha, J.

This Court has passed various orders on different aspects relating to implementation of the guidelines issued by the Government to curb the spread of New Corona Virus Covid 19. We have come across certain reports in the media that used masks are being scattered in the street or waste bins. While the functioning of the Health Department has been laudable all along in its fight against Covid 19, we found that necessary guidelines are required from the Health Department for disposal of the used masks also as the wearing of masks has been made mandatory, in public places. Otherwise it would be yet another problem to be tackled in order to ensure the safety of the public especially of Sanitation Workers.

2. We therefore deem it appropriate to have the Health Department, Local Self Government Department, the Pollution Control Board as well as the Kerala State Disaster Management Authority on the party array.

3. Therefore, the Secretary to Government, Department of Health and Family Welfare, Government Secretariat, Thiruvananthapuram; The Director of Health Services, Thiruvananthapuram; The Secretary to Local Self Government Department, Thiruvananthapuram; The Director of Urban Affairs, Thiruvananthapuram; The Director

of Panchayats, Thiruvananthapuram; The Pollution Control Board represented by its Secretary, Thiruvananthapuram and the Kerala State Disaster Management Authority represented by its Secretary, Thiruvananthapuram are impleaded in this Writ Petition suo motu as additional respondents 6 to 11.

4. Sri Renjith Thampan, the learned Additional Advocate General assured to get instructions in the matter.

Post on 08.05.2020.

P.V.ASHA, JUDGE

SHIRCY.V, JUDGE

rtr/